

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 119**

**CP (IB) No. 11/Chd/Pb/2022**

**IN THE MATTER OF:**  
**Alpha Plastomers Pvt. Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Cosmas Pharmacls Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Hitender Kansal, Advocate

**ORDER**

Mr. Hitender Kansal, Advocate appearing on behalf of the petitioner-Operational Creditor has stated that the brief has been taken from him by his client and he has no instructions to appear in this matter. Moreover, it is seen that vide order dated 15.09.2023, Ld. Counsel for the petitioner-Operational Creditor has prayed for grant of time as the Hon'ble NCLAT decision in '***Jambo Paper Mills Vs. Hansraj Agro Private Limited***' is going before the Hon'ble Supreme Court. So be that as it may. Since, the amount claimed in the present petition as per Part IV of the petition is Rs.20,68,800/-(Rupees Twenty Lakh Sixty Eight Thousand and Eight Hundred Rupees only) which is below the threshold limit of Rs.1 Crore and the present petition has been filed on 21.09.2021. Keeping in view, the facts and circumstances of the present case, **CP (IB) No. 11/Chd/Pb/2022 is dismissed** however, the petitioner is

at liberty to restore the same if the decision of Hon'ble NCLAT comes in its favour.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**